medical examination. Only medical report is required in cases above 35 years and then the mosl important feature is the collection of the premium. It is collected from the insurers by authorised agents through the sale of stamps and a mere entry is recorded in the book. So there are various advantages in this.

SHRI AMOLAKH CHAND: May I know the number of persons who have taken this Janata Insurance Policy in the year 1957 as compared to the number of Policies taken in 1956?

SHRI B. R. BHAGAT: As I said earlier, this 'policy has been started only since May 1957. It is only a few months since and the statement gives the details about the number of policies issued in the various States. I would refer the hon. Member to that statement.

## भारत में मत देने बालें पाकिस्तानी मजदूर

\*४३६. श्री नवाव सिंह चौहान : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि मारत में काम करने वाले हजारों पाकिस्तानी मंजदूर भारत में मतदाता बन गये हैं:
- (स) यदि हो, तो क्या सरकार ने इस सम्बन्ध में कोई जांच कराई है; भीर
- (ग) क्या यह भी सच है कि उन्होंने यहां गत चनावों में हिस्सा लिया ?

t[Pakistani Labourers as Voters in India

\*439. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of LAW be pleased to state:

(a) whether it is a fact that thousands of Pakistani labourers who work in India have become voters in India; (b) if so, whether Government have made any enquiry in the matter; and

to Questions

(c) whether it is also a fact that they took part in the last- elections here?]

THE MINISTER OF LAW (SHRI A. K. SEN):
(a) and fb). So far as the Election
Commission has been able to ascertain, it is
ndt a fact that thousands of Pakistanis have
become voters in India. 147 cases from
Assam and 17 from Tripura, where
Pakistanis got themselves enrolled as voters,
presumably by misrepresenting their
citizenship, have been reported. The names
of the Pakistanis thus enrolled in Assam were
struck off the rolls after proper enquiry and
the other cases are being examined.

(c) It is not possible to ascertain whether such persons took part in the last general elections since the marked copies of electoral rolls remain sealed under the rules.

‡[बिधि मंत्री (श्री ए० के० सेन):
(क) तथा (ख) जहां तक निर्वाचन ग्रायोग
सुनिष्चित कर सका है यह बात ठीक नहीं है
कि हजारों पाकिस्तानी भारत में मतदाता
बन चुके हैं। श्रासाम से १४७ भौर त्रिपुरा
से १७ व्यक्तियों के ऐसे मामलों की सूचना
मिली है कि वहां जो लोग पाकिस्तानी हैं
उन्होंने भपनी नागरिकता गलत बता कर
भपने भाषको मतदाताओं के तौर पर धर्ज
करा लिया है। भासाम में जो पाकिस्तानी
यों दर्ज कर लिये गये थे उनके नाम उचित
जांच के पश्चात् नामावलियों से खारिज कर
बिये गये भौर भन्य मामलों की जांच की जा
रही है।

(य) क्योंकि निर्वाचक नामावित्वों की निशान शुदा प्रतियां नियमानुसार मृहर-बन्द रसी हैं, इसिये यह सुनिविचत करना शसम्बद्ध है कि ऐसे व्यक्तियों ने यत सामान्य निर्वाचनों में भाग निया था कि नहीं।) 2585

श्री नवाब सिंह चौहान : क्या सरकार को सूचना है कि त्रिपुरा में जिरातिया काश्त-कार जिनकी जमीन जोतते हैं, जिनके नाम खाते में दर्ज होते हैं, उसके ग्राधार पर कम से कम ४००० ऐसे पाकिस्तानियों ने ग्रपने नाम लिख छोडे हैं ?

SHRI A. K. SEN: The answer lias already been given. Our report is that only 17 from Tripura got themselves registered as voters and their names were subsequently struck off.

श्री नवाब सिंह चौहान: यह ठीक है। सवाल में मैंने मजदूरों के बारे में पूछा है। लेकिन मैं जिरातिया किसानों के बारे में पूछ रहा हूं कि श्रापका यह जवाब मजदूरों के बारे में है या मजदूर, किसान या सभी के बारे में है?

SHRI A. K. SEN: It is difficult to say that without notice but I should imagine that Kisans are labourers as **well** 

SHRI H. D. RAJAH: May I know if they have become voters of India how are they Pakistanis?

SHRI A. K. SEN: That is a question of law into which we need not delve.

Ma CHAIRMAN: They misrepresented themselves as citizens of India and got registered, he says.

श्री नवाब सिंह चौहान : क्या माननीय मंत्री जी यह बतलाने की क्रुपा करेंगे कि अगर उन्होंने यहां के लिये बोट कर दिया है तो कानूनी पोखीशन क्या होती है उन उम्मीद-वारों की जिनके लिये उन्होंने बोट किया है ?

SHRI A. K. SEN: If the hon. M,jm-bea- is seeking an opinforr on a point of law, I think that he better reserve it for the future.

SHRI BHUPESH GUPTA: What is the harm in delving into law and if the hon. Member has asked the opinion on a point of law, the Law Minister would be fitted to give such an opinion.

SHRI A. K. SEN: A hasty opinion on a point of law is always precarious.

Sim JASWANT SINGH: Has it come to the notice of Government that in Rajasthan thousands of Pakistanis have voted and that these votes have been brought in by the Congress Party Members?

MB. CHAIRMAN: Order, order.

SHRI A. K. SEN: Any stick is good enough to beat the Congress!

\*440. [The questioner (Moutana M. Faruqi) was absent. For answer vide col. 2615 infra.]

## LOANS SANCTIONED BY UNITED STATES AND CANADIAN BANKS TO TISCO

•441. SHRI AMOLAKH CHAND: Will the Minister of FINANCE be pleased to state the amounts of loans sanctioned by the nine United States and Canadian Banks to the Tata Iron and Steel Co. Ltd.?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAOAT): The International Bank for Reconstruction and Development sanctioned on 20th November, 1957 a loan of \$ 32" 5 millions to the Tata Irdn and Steel Co. Ltd. in which eight banks of the U.S.A. and one bank of Canada participated to the extent of \$15 millions.

SHRI AMOLAKH CHAND: May I know if TISCO took a loan of 25 million dollars in June 1956 and if so,

how much of it was actually taken by them?

Shri B. R. BHAGAT: The whole amount was, I think. I don't remember how much they have utilised. Certainly if they have not, and if a part is left over, they will utilise the balance amount